

File No. N-17/8/2022-NM (7253)

Government of India  
Ministry of Law and Justice  
Department of Justice

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Jaisalmer House, 26-Mansingh Road,  
New Delhi – 110 011.

Dated: 12.12.2022

**OFFICE MEMORANDUM**

**Subject: Minutes of the Fortnightly Review Meeting on “Enforcement of Contracts” Parameter of Ease of Doing Business held at 4:30 pm on 25.11.2022.**

Please find enclosed herewith Minutes of the Fortnightly Review Meeting on “Enforcement of Contracts” parameter of the Ease of Doing Business held on 25<sup>th</sup> November, 2022 at 4:30 P.M. in New Delhi to discuss the progress on the action required to be taken by the concerned authorities for improving the “Enforcing Contracts” indicator for your kind information. It is requested that the action taken report on all the issues pertaining to you may be submitted to the under signed before the next meeting.



(Yashasvi Kumar)

Deputy Secretary to Government of India

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**Encl: As above**

To

1. The Registrar General/Representative, High of Delhi Court, New Delhi.
2. The Registrar General/Representative, High of Bombay, Mumbai.
3. The Registrar General/Representative, High of Karnataka, Bengaluru.
4. The Registrar General/Representative, High of Calcutta, Kolkata.
5. Shri AtulKurhekar, Member (Process), e-Committee of Supreme Court of India.
6. Shri PP Pandey, Joint Secretary, Department of Justice.

Copy to:-

1. PPS to Secretary, Department of Justice.
2. PPS to Joint Secretary (National Mission), Department of Justice.
3. PPS to Joint Secretary (eCourts), Department of Justice.



**MINUTES OF THE FORTNIGHTLY REVIEW MEETING ON “ENFORCEMENT OF CONTRACTS” PARAMETER OF EASE OF DOING BUSINESS HELD AT 4:30PM ON 25.11.2022**

A Review Meeting on Enforcement of Contracts parameter of the Ease of Doing Business was held under the Chairmanship of Joint Secretary, Shri G.R. Raghavender, Department of Justice on 25.11.2022 at 4:30 pm.

The list of participants is placed at ANNEXURE-1

1. At the outset **Shri. G.R. Raghavender (Joint Secretary)** welcomed all the participants and appreciated the efforts being made by the concerned High Courts for responding whole heartedly to make the functioning of the commercial courts a resounding success. Thereafter, he proceeded to review the action points that emerged from the last review meeting.

Action Points:

**Delhi High Court:**

- Delhi HC has made e-filing mandatory for all types of cases. To share action plan for the same,
- To share concept-note/action plan behind the operationalization of pilot projects of 2 digital Commercial Courts,
- To arrange for visit of Secretary(Justice) and his team to the newly operationalized Dedicated Commercial Courts and the two digital paperless courts.
- To share details of amendment of Delhi High Court Rules and processes, once the draft is finalized and approved.

**Mumbai High Court:**

- To share the details of training requirement for e-filing in the light of letter sent.

**Karnataka High Court:**

- To intimate the steps being taken to make e-filing mandatory in Karnataka/Bengaluru Commercial Courts.
- To identify in advance where to start the pilot digital commercial court like Delhi and send a team of select officers to Delhi to have firsthand experience of functionality of the digital paperless Commercial Courts.

**ANNEXURE-I**

**List of participants**

1. Shri G.R. Raghavender, Joint Secretary, Department of Justice
2. Shri PP Pandey, Joint Secretary, Department of Justice
3. Shri AtulKurhekar, Member, E-Committee, SCI
4. Representative from Bombay High Court
5. Representative from Delhi High Court
6. Representative from Karnataka High Court
7. Shri Anmol K Avinash, NIC, Pune
8. Representative from CPC, Bombay High Court
9. Shri Yashasvi Kumar, Deputy Secretary, Department of Justice
10. Mrs. AmarjeetSroa, Under Secretary, Department of Justice
11. Ms. Anandita Yadav, Consultant, Department of Justice